

Central Administrative Tribunal
Principal Bench: New Delhi

CP 317/97 in OA No. 152/97

(3)

New Delhi, this the 27th day of November, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri N. Sahu, Member (A)

Shri Raj Pal Kodan
PGT, Govt. Boys,
Sr. Secondary School,
Amalvas, Jwalaupuri,
New Delhi. ..Petitioner

(By Advocate: Shri R.P. Aggarwal)

Vs.

1. Dr. Mrs. Satbir Cyles,
Director of Education,
Old Secretariat, Delhi.
2. Mrs. Mohinder,
Dy. Director of Education (West)
Karampura, New Moti Nagar,
New Delhi.
3. Shri R.P. Bhola,
Govt. Boys Sr. Secondary School,
Amalvas, Jwalaupuri,
New Delhi. ..Respondents

(By Advocate: Shri Vijay Pandita)

O R D E R (ORAL)

By Dr. Jose P. Verghese, Vice-Chairman(J)--

The respondents after notice appeared and stated that the show cause notice alongwith the enquiry report has already been received by the petitioner and the statutory requirement of 15 days has to be elapsed. Counsel for the petitioner says that in case the respondents undertake to dispose of the reply to the said show cause notice and a final order in the disciplinary proceedings is passed within 15 days thereafter, he has no objection to withdraw these contempt of courts proceedings. In the circumstances, upon instructions, counsel for the

respondents undertakes to pass the final order in the disciplinary proceedings within fifteen days after the reply to the said show cause notice is received from the petitioner. He also submits that in case appropriate order is not passed, no disciplinary proceedings will be kept alive against the petitioner. Respondents would also pass appropriate orders as directed by way of consequential relief such as increment etc. within one week thereafter.

With these undertakings and concessions, these contempt of courts proceedings are dropped and, notices discharged.



(N. Sahu)
Member (A)

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(Dr. Jose P. Verghese)
Vice-Chairman (J)